

(c) whether Government would consider developing separate air-wing of the paramilitary forces involved in anti-insurgency operations in the border regions and anti-naxal operations in hinterland?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN):
(a) and (b) No, Sir. State Governments take appropriate action against the naxalites. Central Government assists them by providing Central Paramilitary Forces.

(c) No, Sir. However, Border Security Force has air-wing which caters to the requirement of Central Paramilitary Forces.

China arming Indian Maoists

2994. SHRIMATI JAYANTHI NATARAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that China is arming the Indian Maoists who have stepped up their operations in the country;

(b) if so, the details thereof; and

(c) what action Government has taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN):
(a) No, Sir.

(b) and (c) Does not arise.

Ensuring benefits to guards of private security agencies

2995. SHRI R.C. SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether his Ministry is ensuring that the private security agencies are paying the prescribed wages, PF, ESI, bonus, leave, etc. to guards engaged by them;

(b) whether Government has received any complaints that the benefit under various Acts such as Payment of Wages Act, Industrial Disputes Act, Minimum Wages Act, etc., are not being given to the security guards;

(c) if so, the details thereof; and

(d) the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN):
(a) The Government has enacted the Private Security Agencies (Regulation) Act, 2005 for regulation of private security agencies. Section 13(1)(i) of the Act already mandates compliance of the provisions of various Acts given in the Schedule to the said Act which include (i) the payment of Wages Act, 1936; (ii) the industrial Disputes Act, 1947; (iii) the Minimum Wages Act, 1948; (iv) the Employees' Provident Funds and Miscellaneous Provisions Act, 1952; (v) the Payment of Bonus Act, 1965; (vi) the Contract Labour (Regulation and Abolition) Act, 1970; (vii); the Payment of Gratuity Act, 1972 (viii) the Equal Remuneration Act, 1976 and (ix) the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979.

Non-compliance of these provisions may result in cancellation of licence issued to the concerned person by the Controlling Authority appointed by State Government.

(b) to (d) Since licence to private security agencies are to be given by the Controlling Authorities of respective State Governments, all complaints concerning non-compliance of conditions of licence are to be entertained by the controlling authorities of respective State Governments.

Expenditure incurred on Liberhan Commission

2996. SHRI S. ANBALAGAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the amount spent on Liberhan Commission of enquiry on Babri Masjid;
- (b) the break-up wise details of expenditure incurred;
- (c) whether any justification is made for setting up of such Commissions and incurring huge expenditure by giving long tenures to them which defeats the purpose of their setting up; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN: (a) An amount of Rs. 900.02 lakhs was spent on the Liberhan Ayodhya commission of Inquiry.

(b) Year wise break-up of the expenditure incurred on the Liberhan Ayodhya Commission of Inquiry has been given in the Statement (See below).

(c) and (d) The Liberhan Ayodhya Commission of Inquiry was set up for the purpose of making an inquiry into a definite matter of public importance, namely, the destruction of the Ram Janma Bhoomi-Babri Masjid structure at Ayodhya on 6th December, 1992. The Commission was set-up on 16-12-1992. The Commission was given extension on 49 occasions and the tenure of the Commission expired on 31.07.2009.

Statement

*Year wise break-up of the expenditure incurred on the
Liberhan Ayodhya Commission of inquiry*

Rupees in lakhs

Sl. No.	Year	Expenditure
1	2	3
1.	1992-1993	8.98
2.	1993-1994	25.19
3.	1994-1995	30.50